

3636

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPLE BENCH AT NEW DELHI**

I.A. NO. 694of 2025

IN

O. A. NO. 639 OF 2022

IN THE MATTER OF:

PRITIPAL SHARMA

...APPLICANT

Versus

DEPARTMENT OF ENVIRONMENT & ORS.

..RESPONDENT

IN

ALSO IN THE MATTER OF:

SATNAM SINGH & ANR.

...INTERVENORS/APPLICANTS

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Place: New Delhi

Date-14.01.2026

Through Counsel



Sandeep Mishra
Counsel for Applicant
Office: J-50, LGF, Lajpat Nagar-III
New Delhi-110024
Mob.:+91-9991877774
Email:Sandeep@jurislexum.com

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S.)

(प्रथम सूचना रिपोर्ट)

(धारा 173 बी. एन. एस. एस. के अन्तर्गत)

1. District (ज़िला): SOUTH-EAST (DELHI) Year(वर्ष): 2025 P.S.(थाना): LAJPAT NAGAR
 FIR No(प्र.सू.रि.सं.): 0500 Date & Time of FIR (व दिनांक की प्रसूप्): 07/10/2025
2. Act(s)(अधिनियम): Section(s)(धारा(एँ)):
 - THE BHARATIYA NYAYA SANHITA (BNS), 2023 303(2)/223(a)
3. Occurrence of Offence (अपराध की घटना):
 (a Day(दिन): TUESDAY Date From(दिनांक से): 07/10/2025 Date To(दिनांक तक): 07/10/2025
 Time Period (समय) Time From (समय से): 22:00 hrs Time To (समय तक): 22:00 hrs
 (b Information received at P.S.(थाना जहाँ सूचना प्राप्त हुई Date(दिनांक): 07/10/2025 Time 23:30 hrs
 (c)General Diary Reference (रोजानामाचा Entry No.(प्रविष्टि) 089A Date/Time 07/10/2025 23:50
4. Type of Information (सूचना का Written
5. Place of Occurrence (घटनास्थल):
 (a)Direction and Distance from P.S (थाना से दूरी और EAST, 1.5 Km(s) Beat No(बीट सं.): 10
 (b) Address(पता): ,RING ROAD, ,NEAR VINOBA PURI ,METRO STATION, NEW DELHI
 (c) In case, Outside the limit of the Police Station (यदि थाना सीमा के बाहर हैं):
 Name of P.S(थाना का नाम): District(ज़िला):
6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):
 (a Name(नाम): HC (Head Constable) KRISHAN KUMAR MEENA ,PIS No.28104257 ,Belt No.3732/SD
 (b Date/Year of Birth (जन्म तिथि 25/07/1989 Nationality (राष्ट्रीयता): INDIA
 (c)Passport No.(पासपोर्ट सं.): Date of Issue (जारी करने की तिथि) Place of Issue (जारी करने का
 (d Occupation POLICE OFFICER
 (e Address(पता): PS LAJPAT NAGAR, LAJPAT NAGAR, SOUTH-EAST, DELHI, INDIA, 9953646533,
 KRISHAN.28104257@DELHIPOLICE.GOV.IN

7. Details of Known/Suspect/Unknown accused with full particulars(attach separate sheet if necessary)(जात/ संदिग्ध /अज्ञात का पुरे विवरण सहित वर्णन

1	MANOJ KUMAR	Father:SH VESHESHAR	1. Village Gautaman Kheda, Post Office+ PS Bachrama, Distt. Raibrailly, UP, BACHHRAWAN, RAE BARELI, UTTAR PRADESH, INDIA	1. Village Gautaman Kheda, Post Office+ PS Bachrama, Distt. Raibrailly, UP, BACHHRAWAN, RAE BARELI, UTTAR PRADESH, INDIA
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8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):
 NO DELAY
9. Particulars of the properties stolen/involved (attach separate sheet if necessary):
 SI.No. (क्र.सं.) Property Type(Description) Est. Value(Rs.)(मूल्य (रु में))

10 Total value of property stolen (चोरी हुई सम्पत्ति का कुल

11 Inquest Report / U.D. Case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण नं., यदि कोई

12 F.I.R. Contents (attach separate sheet, if required)(प्रथम सूचना रिपोर्ट तथ्य):

श्री मान Duty Officer साहब थाना लाजपत नगर, नई दिल्ली, निवेदन इस प्रकार है की आज मै HC मय Ct. Naveen No. 2272/SE समय करीब 10.00 PM पर इलाका गस्त के दौरान Vinobapuri Metro Station के पास मौजूद थे, कि एक water tanker Ring Road पर Ashram की तरफ से आता हुआ दिखाई दिया। जो मन HC ने water tanker के Driver को हाथ से रूकने का इशारा किया तो उसने tanker रोक लिया। जो मन HC ने Driver को पानी Supply से सम्बन्धित Delhi Jal Bord/MCD की permission व GPS Tracker से सम्बन्धित Department की permission दिखाने के लिये कहा। जो Driver इधर उधर की बातें करने लगा और बतलाया कि उसके पास GPS Tracker की कोई परमीशन नहीं है। इसके अलावा water tanker के driver से tanker में भरे हुये पानी के source के बारे में पूछा गया, जो पानी के source के बारे में भी कोई जानकारी नहीं दे सका और ना ही driver ने पानी की कोई receipt/invoice मौके पर produce की। जो पूछताछ पर Water Tanker के driver का नाम पता Manoj Kumar S/o Sh. Vesheshar R/o Village Gautaman Kheda, Post Office+ PS Bachrama, Distt. Raibrailly, UP (Age 30 Yrs.) मालूम चला। जो मौका पर traffic jam ना लगे, इसलिए मन HC ने साथी Ct Naveen No.2272/SE की सहायता से Water Tanker, No. NL-01-AH-2412, Make Tata, Colour Yellow & Blue को लेकर हाजिर थाना आया। जो water tanker के Driver ने पानी सप्लाई से सम्बन्धित Permitted GPS Tracker ना लगवाकर और Hon'ble NGT के order dated 28.05.2025 in OA No. 639/2022 (titled as Pritpal Sharma Vs. Deptt. of Environment & Ors.) के तहत issued Joint CP साहब के Order vide No. 12547-94/SO/Joint CP/SR, Dated New Delhi the 19.09.2025 का violation किया है, और पानी की अवैध supply व चोरी करके अपराध u/s 303(2)/223(a) BNS का किया है। लिहाजा मन HC ने एक लेख u/s 303(2)/223(a) BNS तैयार किया है, जिसे कि बराये कराने मुकदमा दर्ज Duty Officer, PS Lajpat Nagar के हवाले कर रहा हूँ मुकदमा दर्ज CCTNS करके नम्बर मुकदमा से अवगत कराया जाये। मन HC तफ्तीश मे व्यस्त हूँ। Date & Time of Occurrence: 07/10/2025 at 10:00 PM. Place of Occurrence: Ring Road, Near Vinobapuri Metro Station, Lajpat Nagar, New Delhi. Date & Time of handing over Tehrir: 07/10/2025 at 11:10 PM. SD English HC Krishan Kumar No. 3647/SE PS Lajpat Nagar Dt 07.10.25 Action Taken By Police :- इस समय लिखित है कि HC Krishan Kumar No.3647/SE ने एक हिन्दी /English लिखित Complaint CT Naveen Kumar No. 2272/SE के द्वारा मन HC/DO के पास भिजवाई, जिस पर मुझ HC/DO ने Case FIR NO. 500/25, U/S 303(2)/223(a) BNS Act register करके असल लिखित लेख व Computerized Copy of FIR, CT Naveen Kumar No.2272/SE के द्वारा नज्द HC Krishan Kumar No.3647/SE के पास भिजवाई। इसके अलावा दूसरी कापियाँ Senior Officers को डाक द्वारा भिजवाई जायेगी व तमाम हालात SHO साहब को बतलाये गये। Written By HC/DO

13 Action Taken Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि किया गया अपराध मद सं.2.में उल्लेख धारा के तहत है):

(i) Registered the case and took up the

OR (या)

(प्रकरण दर्ज किया गया और जांच के लिए लिया

(ii) Directed (Name of the I.O.)(जांच अधिकारी का नाम KRISHAN KUMAR MEENA

Rank (पद):

HC (HEAD CONSTABLE)

No.(सं.): 28104257

to take up the investigation (को जांच आपने पास में लेने के लिए निर्देश दिया गया) OR

(iii) Refused investigation due to(जांच के

OR (के कारण इंकार किया या)

(iv) Transferred to P.S.(नाम)(थाना):

District(ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित)

F.I.R read over to the complainant/informant, admitted to be correctly recorded and a copy given to the

free of cost : (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी) :

R.O.A.C.(आर.ओ.ए.सी.):

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District SOUTH-EAST (DELHI) P.S: LAJPAT NAGAR

Year: 2025 FIR No: 0500

Date: 07/10/2025

14 Signature / Thumb Impression
of the Complainant / Informant:

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

Signature of Officer

Name(नाम): DEEPAK KUMAR

Rank (पद): HC (HEAD CONSTABLE)

No.(सं.): 28107162

15 Date and Time of despatch to the court:

(अदालत में प्रेषण की दिनांक और समय):

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⑧

IN THE COURT SH. RAHUL JAIN JMFC, SAKET COURTS, NEW
DELHI

STATE

VS

MANOJ KUMAR

FIR NO. 500/2025
U/S: 303(2)/223(1) BNS
P.S.: LAJPAT NAGAR
VEHICLE: NL-01-AH-2414

SUPERDARINAMA/INDEMNITY BOND/SECURITY BOND

And whereas I, Satnam Singh S/O Balbir Singh R/O 50-E, Kalkaji, South Delhi, Delhi-110019 registered owner willing to release of the above said Vehicle.

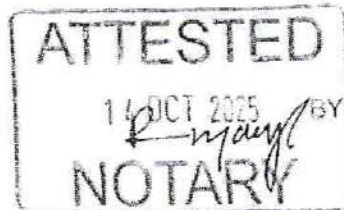
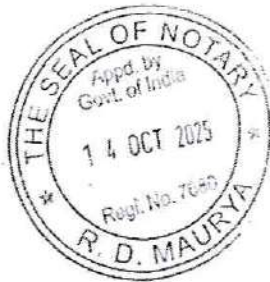
And whereas Hon'ble Court has ordered for the release of the above said vehicle on furnishing an Indemnity Bond/Superdari/Security Bond/Surety Bond of Rs. _____/.

And Whereas I, Satnam Singh, do hereby undertake to produce the above said vehicle before the competent authorities as and when directed to do so. In case I failed to produce the above said vehicle before the authorities, I will liable to deposit sum of Rs. _____/- to the Govt. of India.

The Indemnifier/superdar/owner/Surety has signed this Indemnity Bond/superdarinama/Security Bond on this 14th day of October, 2025

DATED: - 14/10/2025
PLACE: - New Delhi

✓
APPLICANT/OWNER/AR/ATTORNEY



45MISC CRL 4399/2025
STATE Vs. MANOJ KUMAR
500/2025 (LajpatNagar)

राहुल जैन
RAHUL JAIN
न्यायिक सहायिका प्रथम श्रेणी-01 द.प.
Judicial Magistrate First Class-01 Secy/1 East
कमरा नं. 514, न्यायिक न्यायालय परिसर, नई दिल्ली
Room No 514 Secy/1 Court Complex, New Delhi

14.10.2025

This is an application for release of vehicle bearing No. NL-01AH-2414 on superdari filed on behalf of applicant/owner Satnam Singh.

Present: Ms. Shalini Naval, Ld. Substitute APP for the State.
Applicant along with Ld. Counsel Mr. Fauzi Sayeed.

Reply was filed by IO.

It is reported that aforementioned vehicle is not required for the purpose of investigation and no useful purpose is to be served by keeping the same in malkhana.

In view of the report of IO, the above said vehicle be released to its rightful owner, as per guidelines of Hon'ble High Court of Delhi passed in case titled as **Manjeet Singh Vs. State in misc. application 16055/2013** on furnishing indemnity bond / security bond of **appropriate value** to the satisfaction of IO / SHO concerned with the following conditions :-

1. That the rightful owner shall join the investigation as and when directed to do so ;
2. That the rightful owner shall furnish the **indemnity bond / security bond** to IO / SHO concerned ;
3. That the rightful owner shall also undertake to intimate the court any address which he may change during the course of time ;



The SHO is also directed to take the necessary photographs duly authenticated and certified and a detailed punchnama be also prepared before such release of above

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mentioned vehicle. The necessary photographs be taken at the cost of rightful owner.

The SHO is further directed to obtain the signature / endorsement of the rightful owner of the photographs of above said vehicle.

It is also directed that the SHO shall keep on record the permanent address of the rightful owner, his identity proof, his address proof as well as his phone number.

All these documents shall be filed by the SHO along with the final report as and when the same is filed.

Application moved by applicant stands disposed off accordingly.

Copy of this order be given Dasti to the applicant.



Sd/-

(RAHUL JAIN)

JMFC-01 (South-East):Saket Courts
New Delhi : 14.10.2025

Judicial Magistrate First Class-01, S.E.
New Delhi

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8

OFFICE OF THE STATION HOUSE OFFICER, POLICE STATION PS Lajpat Nagar NEW DELHI

Case FIR No.....500/2025.....U/S...303(2)/223(A)BNS....Dated.....07/10/2025....PS...Lajpat Nagar New Delhi .

Diary No.....1150...../R/SHO/P.S. Lajpat Nagar.....Dated.....24/10/2025.....New Delhi

NOTICE U/S 179 B.N.S.S.

To,

Satnam Singh R/o H.No E-50 Kalkaji New Delhi (Tankar Owner)

Sir,

This is to inform you that the above-mentioned case was registered on the complaint of.....s/o.....R/o..... The investigation of the case is being carried by the undersigned. This is to inform you that the above-mentioned case was registered on the complaint S/o The investigation of the case is being carried by the undersigned.

Whereas it appears that you are acquainted with the facts/circumstances of the above cited case and investigation thereof. Hence, you are hereby informed to appear before the undersigned on..... (Date) at..... (Time) Police Station.Lajpat Nagar..New Delhi in connection with above cited.

1. Please provided all documents of water supply Tanker NL 01-AH-2412 (Owner-Satnam Singh) (Reg- The Hon'ble NGT order dated 28.5.25 in OA639/2022 tilted Principal Sharma Vs Deptt. Of Env.& Ors.)
2. Please provide the certified copy of Entry & Exit of the water supply Tanker No. NL 01-AH-2412 (Owner-Satnam Singh) on dated 07/10/2025
3. Please proved the self attested all relevant documents of water tanker No NL 01-AH-2412



Name of I.O. HC Krishan Kumar
No. 3647/SE PS.Lajpat Nagar New
Delhi.

Mob.9718830299

Date /10/2025

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Through E-Mail/E-Office
DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER (SDW) II
S.T.P. OKHLA: MATHURA ROAD: NEW DELHI-110025
(eesdw2.djb@nic.in)

No. DJB/EE(SDW)II/2025/ 1032

Dated: - 13/10/25

To
M/s Satnam Singh,
E-50, Kalkaji, New Delhi 19

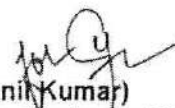
Subject: - Detail of tankers lifted treated effluent from filling point Okhla STP for non-potable purposes.

Dear Sir,

This is in reference to your request vide letter dated 08.10.25 received to this office vide diary No. 801 dated 09/10/2025 regarding subject matter. In this context the detail of your tankers lifted treated effluent from Filling Point Okhla STPs on dated 07/10/2025 are as follows:-

S. No	Date	Time	Tanker Number	Capacity (KL)
1	07/10/2025	7:17 PM	DL1M-A-0579	10
2	07/10/2025	7:24 PM	HR58-D-1453	30
3	07/10/2025	7:35 PM	NL01-AH-0697	30
4	07/10/2025	8:16 PM	NL01-AH-2414	30
5	07/10/2025	8:20 PM	DL1G-C-3710	30
6	07/10/2025	8:44 PM	HR63-D-9704	30
7	07/10/2025	8:55 PM	HR38-AF-0556	30
8	07/10/2025	9:54 PM	HR58-D-1453	30
9	07/10/2025	10:15 PM	NL01-AH-0697	30
10	07/10/2025	10:31 PM	DL1M-A-0579	10
11	07/10/2025	10:39 PM	HR63-D-9704	30
12	07/10/2025	11:09 PM	DL1G-C-3710	30
13	07/10/2025	11:29 PM	HR38-AF-0556	30

Thanking you.


(Anil Kumar)
Executive Engineer (SDW) II

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(10)

CASE FIR No. 500/25, Dt. 07/10/25, U/s 303(2)/223(A) BNS PS Lajpat Nagar, New Delhi

NOTICE U/S 133 MV ACT

To

Sh Satnam Singh S/o Sh Balbir Singh
H.No. E-50 Kalkaji New Delhi

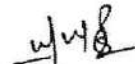
Sir,

You are hereby informed through this notice that as per the record of State Transport Authority. You are the Registered owner/holder in respect of Vehicle No: NL 01 AH 2414 TATA TANKER The same vehicle is involved/wanted in the above mentioned case FIR. Now you are being directed to appear before the undersigned on 24/10/25 at 10.30 am Police Station Lajpat Nagar New Delhi

Recd.

Satnam Singh,
23/10/2025




HC Krishan Kumar
Belt No. 3647/SE
P.S. Lajpat Nagar New delhi.

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11

GOVERNMENT OF NAGALAND
MOTOR VEHICLES DEPARTMENT
OFFICE OF THE REGIONAL TRANSPORT OFFICER
KOHIMA: NAGALAND.

No. RTO-K/VER/2017/2815-16

Dated: 10.11.2025

To,

✓ Shri. Krishan Kumar,
IO/HC, Belt No. 3647/SE,
Police Station Lajpat Nagar,
South East Delhi, New Delhi - 110024.

Sub: Verification of vehicle bearing Registration No. NL01AH 2414

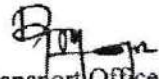
Sir,

In response to your letter No. 1629, dated 24.10.2025, requesting for verification of RC, National Permit and Fitness Certificate of vehicle number NL01AH 2414, in connection with the FIR Case No. 500/2025 dated 07/10/2025 under section 303 (2)/223(A) BNS registered at PS Lajpat Nagar, New Delhi, I have the honour to state that the vehicle is registered in the office of the undersigned and the certified extract of vehicle particulars are enclosed for your reference. The certified screenshot copies of the Fitness and National Permit extracted from the Vahan application are also enclosed for your reference.

This is for your information and necessary action please.

Enclosed: As stated.

Yours sincerely,


Regional Transport Officer
Kohima, Nagaland.

Dated:

No. RTO-K/VER/2017/

Copy to:

1. The Transport Commissioner, Nagaland, Kohima, for information.
2. Office file.

Regional Transport Officer
Kohima, Nagaland.